

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23487/2019
(Arising out of impugned final judgment and order dated 03-09-2019
in CONT No. 2945/2018 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)

ALOK KUMAR & ORS.

Petitioner(s)

VERSUS

POORAN CHANDRA PANDEY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.150030/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.150032/2019-DELETING THE
NAME OF PETITIONER/RESPONDENT)

Date : 04-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Parag P. Tripathi, Sr. Adv.
Mr. Abdul Qadir, Adv.
Mr. Srinivasan, Adv.
Mr. Satish Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition arises out of the order passed in
contempt petition directing the petitioner-Chairman-Cum-MD U.P.
Power Corporation Limited to appear in the Court on the alleged
disobedience of the Order of Court dated 06.02.2018.

Issue notice.

There shall be stay of operation of the impugned order under
further orders.

Tag with SLP(C)Diary No. 28744 of 2019.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER